

1.	2.	3.
7.	Haryana	10
8.	Himachal Pradesh	5
9.	Jammu & Kashmir	5
10.	Karnataka	22
11.	Kerala	17
12.	Madhya Pradesh	35
13.	Maharashtra	33
14.	Manipur	5
15.	Meghalaya	5
16.	Mizoram	5
17.	Nagaland	5
18.	Orissa	19
19.	Punjab	11
20.	Rajasthan	23
21.	Sikkim	5
22.	Tamil Nadu	25
23.	Tripura	5
24.	Uttar Pradesh	79
25.	West Bengal	34
<b>Union Territories</b>		
1.	A&N Islands	3
2.	Chandigarh	3
3.	D & N Haveli	3
4.	Daman & Diu	3
5.	Delhi	3
6.	Lakshadweep	3
7.	Pondicherry	3
Total		500

### Sugar Quota

\*28. SHRI HARIN PATHAK :

SHRI D. VENKATESHWARA RAO :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether supply of Sugar through Public Distribution System has been reduced per unit due to less allocation of Sugar from Central Pool; and

(b) if so, the reasons therefor and steps taken by the Government to revive the quota of Sugar and the time by which it would be revived?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH) : (a) and (b) Central Government makes allocations of levy sugar to States for the Public Distribution System, generally on a uniform norm of 425 gms per capita per month availability to the projected population as on 1.10.1986. Due to subsequent increase in population, the actual per capita availability lower than 425 gms per month. An adhoc increase in the allocations of heavy sugar allocations was made to all the States/UT from August, 1991 to March, 1994. This additional allocation could not be continued from April, 1994 due to constraints in the availability of levy sugar. Central government has decided to restore the adhoc five per cent increase in the allocation of levy sugar to the States/UTs with effect from September, 1995. However, the actual scales of distribution to consumers is a matter under the jurisdiction of the State Governments and may vary from State to State and from region to region even within a State.

### Imported Palmolein Oil

\*29. SHRI A. INDRAKARAN REDDY: Will the Minister of CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the entire stock of imported Palmolein has since been sold out;

(b) if not, the reasons therefor;

(c) whether nobody is ready to buy it as it is costly and the Government are still importing it; and

(d) the steps taken by the Government to sell the existing stock of Palmolein so as to save the Government from loss?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH): (a) and (b) The State Trading Corporation is presently engaged in the process of importing RBD Palmolein for the Public Distribution System which is being lifted by the States/UTs from the Central Pool against allocations made in their favour during the financial year 1995-96

(c) and (d) Demand has been received from a number of States/UTs for supply of imported edible palmolein for PDS and orders for release of the oils have been issued accordingly.